

ITEM NO.51

COURT NO.10

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C).....CCNo(s).
18614-18615/2015

(Arising out of impugned final judgment and order dated 26-06-2015
in PIL No. 38/2015 and PIL No. 42/2015 passed by the Gauhati High
Court)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

RITA DAS MOZUMDAR P.N.G.B. & ORS.

Respondent(s)

WITH

C.A. No. 5359/2010 (IV-A)

SLP(C) No. 1864/2015 (IV-A)

SLP(C) No. 5176-5177/2015 (XII)

T.P.(C) No. 341-349/2015 (XVI -A)

SLP(C) No. 5638/2015 (XII-A)

SLP(C) No. 5641/2015 (XII-A)

SLP(C) No. 5639/2015 (XII-A)

S.L.P.(C)...CC No. 3086/2015 (XII-A)

SLP(C) No. 5642/2015 (XII-A)

SLP(C) No. 7369-7370/2015 (XII)

T.C.(C) No. 68/2015 (XVI -A)

(IA No.103231/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

T.C.(C) No. 69/2015 (XVI -A)

T.C.(C) No. 70/2015 (XVI -A)

T.C.(C) No. 71/2015 (XVI -A)

T.C.(C) No. 72/2015 (XVI -A)

T.C. (C) No. 73/2015 (XVI -A)

T.C. (C) No. 105/2015 (XVI -A)

Date : 12-10-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Ms. Pinky Anand, ASG
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Mr. G.S. Makker, Adv.

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For Respondent(s) Mr. Gyan Prakash (Respondent-in-person)

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Intervenor-in-person

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Ms. Purna Singh, Adv.

Mr. M. Yogesh Kanna, AOR
Mrs. Sujatha B., Adv.

Caveator-in-person

UPON hearing the counsel the Court made the following
O R D E R

The issue raised in this batch of petitions is as to the safety standards for the quadricycles.

Ms. Pinky Anand, learned Additional Solicitor General states that Union of India is considering the said issue in the light of Tyagi Committee report for safety and emissions. The decision will be taken by the Union of India within a period of three months from today.

List the matters in the last week of January, 2018.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER